

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

REVIEW PETITION NO. 63/92

IN ORIGINAL APPLICATION : 790/91

SHRI V.J.LOTANKAR

....APPLICANT

v/s

Regional Provident fund Commissioner  
Maharashtra and Goa, Bombay and 2 ors. .... Respondents

CORAM : HON'BLE JUSTICE MR. U.C. SRIVASTAVA, Vice-Chairman

HON'BLE MEMBER SHRI M.Y.PRIOLKAR, MEMBER (A)

PER TRIBUNAL

10/4/92

This Review Application has been filed by the applicant against our order/judgement dated 3rd February 1992 dismissing the Original Application filed by the applicant against his reversion order. The applicant has come forward with the averments that the judgement be reviewed, by filing the review application. The applicant has filed this review application on quite large number of grounds and prayed that this application be granted.

The scope of the review application is limited and it does not mean- rehearing of the argument or again go on merit with the aid of cases cited or not cited. Taking of a new ground in a review application for recalling a judgement is not permissible, and the ground is like challenging to the statutory rules itself.

The applicant by way of this Review application has challenged the validity of the rules which was not challenged earlier in the original application. According to the applicant he challenged his reversion order on the two grounds, the first is that the recruitment rules itself are faulty and therefore inoperative and untenable and second

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